MOST IMMEDIATE
PARLIAMENT MATTER

No. 20/2013-Pari
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing,
Shastri Bhawan, Dr.R.P.Road,
New Delhi 110001.
Dated: 10.05.2013.

OFFICE MEMORANDUM

Subject:- Procedure to be followed by Ministries/Departments of Government of India while laying Annual Reports/Audited Accounts Reports and other documents on the Table of the House - Regarding

The undersigned is directed to refer to D.O. letter No. 50(1)/2007-Leg.I dated 3rd May, 2013 (copy enclosed) received from the Ministry of Parliamentary Affairs on the subject cited above, which is self explanatory.

2. All Officers/Sections in the Ministry of Corporate Affairs are requested to comply with the direction mentioned in the aforesaid letter of Ministry of Parliamentary Affairs.

(G.P. Sarkar)
Under Secretary to the Govt. of India
Tel. No. 23381349

Encl: As above.

To

1. All Officers/Sections in the Ministry of Corporate Affairs.

Copy for information to:-

1. PS/Addl. PS/APS to MoS(I/C) CA
2. Sr. PPS to Secretary
3. PPS to AS
4. PPS to JS(SP)/JS(R)/JS(M)/JS(B)
5. PS to Advisor(Cost)/EA/DII(UCN)/DII(BNH)
6. e-Governance Cell, alongwith a copy of above said letter of Ministry of Parliamentary Affairs to place it on MCA website under category 'Parliament Matters' in 'Employees Corner'.

Dear Shri Masood,

I am enclosing herewith a copy of O. M. No. H-18/1/2012-13/CII/CPL dated 19 March, 2013 received from Lok Sabha Secretariat regarding Procedure to be followed by Ministries/Departments of Government of India while laying Annual Reports/Audited Accounts Reports and other documents on the Table of the House.

2. The Lok Sabha Secretariat has stated that it has been observed that the Procedure outlined is not being adhered to meticulously in letter and spirit by the Ministries/Departments while laying the Annual Report/Audited Accounts Reports and other documents on the Table of the House. The Committee on Papers Laid on the Table has taken serious view of departure from well established procedure and practice. The Committee, therefore, desires to review the performance of Ministries/Departments with respect to laying of Annual Reports/Audited Accounts on the Table. The Committee will take evidence of the representatives of the Ministries/Departments and other organizations/agencies connected therewith - wherever necessary.

3. May I, therefore, request you to personally look into the matter and ensure that procedure outlined in Rule 305B of the Rules of Procedure and Conduct of Business in Lok Sabha may be adhered to meticulously in letter and spirit while laying Annual Report/Audited Accounts Reports and other documents on the Table of the House.

With regards,

Yours sincerely,

(Desh Deepak Verma)

Shri Naved Masood,
Secretary,
Ministry of Corporate Affairs,
Government of India,
5th Floor, A Wing, Shastri Bhavan,
New Delhi-110001.
OFFICE MEMORANDUM

Subject: Procedure to be followed by Ministry/Department of Government of India while laying Annual Report/Audited Accounts Reports and other documents on the Table of the House.

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The undersigned is directed to state Rule 305B of the Rules of Procedure and Conduct of Business in Lok Sabha, mandates the Parliamentary Committee on Papers Laid on the Table, inter-alia, to examine all papers laid on the Table of the House by Ministers and Report to the House on (i) whether there has been compliance with the provisions of the Constitution, Act, rule or regulation under which the papers have been laid; (ii) whether there has been any unreasonable delay in laying of the papers; (iii) if there has been such delay, whether a statement explaining the reasons for delay has been laid on the Table of the House and whether those reasons are satisfactory.

2. It is relevant to mention that Central Ministries/Departments to Govt. of India are required to lay copies of Annual Report in English and Hindi versions simultaneously. Besides, the following class of institutions/Organizations/Companies are required to lay their Annual Report/Audit & Accounts Report on the Table of the House:

(i) Various Authorities/Organizations constituted under the constitution;

(ii) Public Undertakings whether created under the Act of Parliament or Companies Act or Specific Act;

(iii) Statutory/Autonomous bodies, Corporations, Joint Ventures, Societies which are financed out of funds drawn from the Consolidated Fund of India after being voted by Parliament in the form of shares, subsidies, Grant-in-aid etc. either wholly or partially.

(iv) Societies/Organizations receiving one time assistance of Rs. 50 lakhs or more;

(v) Voluntary Organizations receiving recurring grants-in-aid to the tune of Rs. 25 lakhs and above.
9. The Committee on Papers Laid on the Table, Lok Sabha desires to review the performance of Ministry/Department with respect to laying of Annual Reports/Audited Accounts on the parameters mentioned above, in phased manner and will take evidence of the representatives of the Central Ministry/Department and other Organisations/agencies connected therewith - wherever necessary.

10. The Ministry of Parliamentary Affairs is requested to bring to the notice of all Ministries/Departments to Government of India, the aforesaid procedure for compliance.

\[ \text{(R.S. KAMBO) JOINT SECRETARY 23034330/23034193} \]

To

The Secretary,
The Ministry of Parliamentary Affairs
Government of India,
Parliament House,
New Delhi.

Copy forwarded for information and necessary action to

The Section Officer,
Parliamentary Section,
The Ministry of Parliamentary Affairs
Government of India,
Parliament House,
New Delhi

\[ \text{(MAYA LINGI) DEPUTY SECRETARY 23034702/23035331} \]